

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3680**

**TO BE ANSWERED ON WEDNESDAY, THE 07.12.2016**

**Establishment of Green Courts**

3680. SHRI R. PARTHIPAN:  
SHRI J.J.T. NATTERJEE:  
ADV. JOICE GEORGE:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is planning to establish Green Courts in all States associated with State High Courts;
- (b) if so, the details thereof;
- (c) whether any funds are given to States for establishing green courts; and
- (d) if so, the details thereof, State-wise?

**ANSWER**

**Minister of State for Law and Justice and Electronics and Information Technology.**

**(SHRI P.P. CHAUDHARY)**

(a) to (d) : No, Madam. The Ministry of Environment, Forest & Climate Change which is the nodal Ministry in this regard has informed that there is no proposal to establish Green Courts in all the States and as such, providing funds to the States and further details thereof does not arise.

The Ministry of Environment, Forest & Climate Change has also informed that the National Green Tribunal(NGT) has been established on 18<sup>th</sup> October, 2010, under the NGT Act, 2010, for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal rights relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. NGT's Principal Bench in Delhi and four Zonal Benches at Bhopal, Pune, Chennai and Kolkata are already operational.

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